

I hope that I shall have the co-operation of the whole House in that respect.

**Shri Hem Barua (Gauhati):** May I submit as one who had submitted a large number of adjournment motions during the last five years, that I agree completely with you when you say that often adjournment motions are tabled on trivial and frivolous subjects. But then this is a vast country and conditions in this country have not as yet stabilised. Therefore, there would be incidents all round of urgent public importance on which adjournment motions would be necessary. When you consider in your wisdom that certain adjournment motions are on trivial subjects you have the authority to rule them out. But that does not mean that there should be an attempt to rather rule out all adjournment motions or play down adjournment motions as such.

You have said that in their place, calling attention notices may be submitted. On the other hand, may I say that these calling attention notices take a long time to be replied to? The Administration takes at least two days.....

**An Hon. Member:** On the same day.

**Shri Hem Barua:** Not the same day (*Interruptions*).

**Mr. Speaker:** The hon. Member has heard only a part of my observations, not the whole of them.

**Shri Hem Barua:** I have another objection. Not that the situation might improve and the reply will be given in a day, but, on the other hand, calling attention notices are always very timid affair; they do not have the warmth and enthusiasm that adjournment motions create. That is why I say that adjournment motions ought to be allowed and I hope you would reconsider it.

**Shri N. S. Nair (Quilon):** On a point of information. Are we to understand

that in the new Third Parliament of India a new Speaker is trying to introduce a convention that there should be no adjournment motions? If so, is it a very healthy and democratic convention?

**Mr. Speaker:** I have not said what is being attributed to me.

12-06½ hrs.

RE: CALLING ATTENTION  
NOTICES

**Mr. Speaker:** There were two calling attention notices. I think the hon. Home Minister has got that copy. Is he ready to give some information?

**The Minister of Home Affairs (Shri Lal Bhadur Shastri):** I thought you would make it applicable from tomorrow.

**Mr. Speaker:** There is no harm. If the hon. Minister is not ready today, I will put it off for tomorrow when he will give the information. We are making a beginning and there is no harm if we enforce it from tomorrow.

**Shri Hem Barua (Gauhati):** Let us start it from today.

**Shri Priya Gupta (Katihar):** When it is said 'from tomorrow', does it mean that today's information will be given importance tomorrow also or 'today' will be eliminated?

**Mr. Speaker:** It is not eliminated.

**Shri Surendranath Dwivedy (Kendrapara):** As regards my calling attention motion, the Prime Minister is here. I think he can answer it.

**Mr. Speaker:** It is a calling attention notice. I have not considered it. I will look into that also.